

Shri K. D. Malaviya: It is based on producing the maximum quantity of kerosene and diesel oil.

WRITTEN ANSWERS TO
QUESTIONS

Acquisition of Lands in Bhilai

*533. **Shri Vidya Charan Shukla:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 712 on the 24th August, 1960 and state:

(a) the number of persons, displaced by land acquisition at Bhilai, who have been given employment at Bhilai Steel Plant; and

(b) the number of such displaced persons who have been given shops within the Steel Township area?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and (b). About 200 displaced persons have been given employment in the Bhilai Steel Plant. Out of these, about 143 persons have been posted against permanent vacancies. Sixteen persons have been allotted shops within the steel township area, and one person has been allotted plot for cultivation of vegetables.

दिल्ली में एक और विश्वविद्यालय

*५३७. { श्री प्रकाश वीर शास्त्री :
श्री आसर :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विश्वविद्यालय अनुदान आयोग ने दिल्ली में एक और विश्वविद्यालय स्थापित करने का सुझाव दिया है;

(ख) यदि हाँ, तो क्या सरकार इस सम्बन्ध में कोई निर्णय करने वाली है; और

(ग) इस योजना पर अनुमानतः सरकार का कितना खर्च होगा ?

सूचना और प्रसारण मंत्री (डा० केसकर):

(क) से (ग). सरकार को हाल ही में उस संस्ताव की एक प्रति मिली है जिस को विश्वविद्यालय अनुदान आयोग ने अपनी ६ सितम्बर १९६० की बैठक में पास किया था। इस संस्ताव में यह सुझाव दिया गया है कि नई दिल्ली में एक पृथक विश्वविद्यालय स्थापित करने की योजना बनाना अत्यन्त वांछनीय है। वह सुझाव विचाराधीन है।

Indian Tennis Team to U.K.

*538. { **Shri Indrajit Gupta:**
Shrinati Renu
Chakravartty:

Will the Minister of Education be pleased to state:

(a) whether a junior tennis team was recently sent to the U.K.;

(b) the number of players and non-players comprising the team; and

(c) the total expenses incurred on the team's tour?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir.

(b) Four players and one Manager.

(c) Approximately Rupees thirty seven thousand.

Scheduled Castes and Scheduled Tribes

*540. **Shri B. C. Kamble:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2518 on 9th September, 1960 and state:

(a) whether under Article 335 of the Constitution of India, any percentage of reservation in Services and posts is made for the members of the Scheduled Castes and Scheduled Tribes in relation to the jobs made available in Public Sector in Class I, II and III Service since commencement of Planning; and

(b) the reasons why statistics pertaining to the filling up of this reservation in services by the Scheduled Castes and Scheduled Tribes are not maintained even though Constitutional provision is mandatory?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Orders issued by the Government of India for reservations of appointments or posts in favour of Scheduled Castes and Scheduled Tribes do not apply to Public Sector undertakings.

(b) In view of answer to (a) the question does not arise. Statistics are maintained in respect of services or posts to which the orders apply.

Allotment of Wagons

***543. Shri Bangshi Thakur:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) on what basis allotment of railway wagons is made for carrying coal to Tripura; and

(b) whether Government have any machinery which takes special care to see that the allotted wagons for lifting coal to Tripura are fully and timely utilised?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) As elsewhere, in the case of consumers in Tripura also, wagons are allotted on the basis of indents placed with the Railway Allotment Office by collieries on behalf of the consumers.

(b) Once an allotment is made, it is normally expected that movement will take place. Where consumers bring to the notice of the Coal Controller that movement has not taken place for any reason, the latter makes *ad hoc* allotments and tries to effect the movement under priority.

L.I.C. Investments

***544. Shri Vishwanatha Reddy:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that proposals are under consideration for the

investment of Life Insurance Corporation funds in State Finance Corporations and Industrial Finance Corporation; and

(b) if so, what are the main features of such participation?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) No, Sir.

(b) Does not arise.

Wagons Supply

***545. Shri Achar:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government are aware that the brick-making industry in U.P. and the Punjab is being much handicapped on account of the failure of wagons carrying coal to reach the destinations in time;

(b) whether it is true that 200 wagons of coal are being supplied to Pakistan per day with priority over wagons supplying coal to brick making industry in our own country; and

(c) whether Government would take the necessary steps to remedy this situation?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Government are aware that supplies of coal to brick kilns in the States of Punjab and U.P. have been inadequate.

(b) Export of coal to Pakistan is under a bilateral trade agreement with that country. The quantities agreed to for export take into account our own internal requirements. Under this arrangement, 199 wagons per day are to move to Pakistan between July and November and 153 wagons per day for the rest of the year. It is not correct to say that supplies for the brick burning industry are affected to any appreciable extent by this export.

(c) Every effort is being made to stop up supplies, consistently with the availability of transport after meeting the requirements of consumers in the higher priorities.